

Order dated 3.3.2004

This application has been filed by Shri Purusattam Mallick ventilating his grievance to the effect that the Respondents-Department did not select him for the post of E.D.D.A., Jenapur S.O. although he had obtained the highest marks in the High School Certificate Examination amongst all the candidates, who had applied for the post. The said allegation of the applicant has been refuted by the Respondents by filing a detailed counter, wherein it has been disclosed that the applicant's candidature was rejected on the ground that he ~~did~~ not submit the requisite documents in terms of Para-4 of the notification dated 17.2.1999 (Annexure-R/2).

The applicant, by filing a rejoinder has tried to meet this objection raised by the Respondents to the effect that he had actually submitted all the copies duly attested and he had submitted his certificates in full-scape papers. He also stated that his apprehension is somebody must have done mischief with his papers by cutting out the portion wherein the signature of the attesting authorities did appear with a view to deny him ~~from~~ selection. Shri S. Behera, learned Addl. Standing Counsel has also placed before us a copy of the review order carried out by the Superintendent of Post Offices, Cuttack(N) Division in the instant selection matter. It has been observed at Para-3 of the review report by the Superintendent of Post Offices, Cuttack(N) Division that the applicant had failed to submit attested xerox

reproduction of academic certificate, mark sheet etc. though it was specifically mentioned by the appointing authority at Column-4 of notification dated 17.2.1999 that the candidates should submit attested copies of all the documents and that the application is properly required filled in and documents/not submitted are liable to be rejected. He, therefore, found that the applicant in this case had failed to observe the instructions as referred to above and therefore, his candidature was correctly rejected. In the circumstances, the next most meritorious candidate, viz., one A.K.Dash was selected for the post in question. In the overall, he had not found any shortcoming in the selection process adopted for the purpose of making selection to this post.

In view of the above facts and circumstances of the case, we see no merit in this application, which is accordingly dismissed. No costs.

*h.s.*  
VICE-CHAIRMAN 3/3  
JULY 03/04  
MEMBER (JUDICIAL)